

### Projects sanctioned under CAPART

4262. SHRI G.M. BANATWALLA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the details of projects sanctioned by Council for Advancement of People's Action and Rural Technology (CAPART) in Kerala during each of the last three years, district-wise;

(b) the names and locations of the voluntary agencies to which assistance has been provided by CAPART during the above period;

(c) the amount allocated, released and utilized by each of these voluntary agencies during these years;

(d) whether any evaluation has been made of the success of the projects; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) to (e) Information is being collected and will be laid on the Table of the House.

### PF Deductions of Workers of Civil Works Utilities under AI

4263. SHRI MOINUL HASSAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the workers of Civil Works Utilities under contractors of Air India are covered by Provident Fund Act;

(b) if so, whether Provident Fund is being deducted from the wages of these workers;

(c) whether the workers raised any dispute regarding irregularities in their Provident Fund deductions;

(d) if so, the details thereof; and

(e) the action the Government propose to take to resolve the grievances ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) Only one contractor is covered under the Employees' Provident Fund (EPF) Act, 1952. The remaining 12 contractors are not covered under EPF Act as they are employing less than 20 employees.

(b) The Provident Fund is deducted from the wages of the Contract Workers by the contractor who is covered under the Provident Fund Act, 1952. In respect of remaining contractors who have no EPF number, the amount of Provident Fund is deducted by Air India from

the contractor's bills as a precautionary measure since Air India is the principal employer.

(c) No specific dispute in the matter was raised.

(d) and (e) Do not arise.

### Promotion to Technical Employees of Air India

4264. SHRI SUDHIR GIRI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the number of disputes were raised under the Industrial Disputes Act regarding denial of promotion to Technical Employees of Air India during 1995, 1996 and 1997;

(b) the cases in which understanding was reached;

(c) whether these understandings were implemented in letter and spirit by Air India; and

(d) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) and (b) Only one dispute relating to denial of promotion to a Senior Aircraft Technician was raised under the Industrial Dispute Act in the year 1996. An understanding was reached during the conciliation meeting before the Assistant Labour Commissioner (ALC) that the case for promotion of the concerned official would be considered subject to fulfilment of the criteria under the revised promotion policy.

(c) and (d) The suggestion of ALC is under consideration of the management of Air India.

### Introduction of Euro-Rail Credit Card

4265. SHRI KRISHAN LAL SHARMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government propose to introduce an Euro-Rail Type Credit Card in the country;

(b) if so, the main features thereof;

(c) whether any guidelines framed for issuing of such card;

(d) if so, the details thereof; and

(e) the time by which these cards are likely to be issued ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME